### **MOST URGENT**

# GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF POWER) DELHI SECRETARIAT 8<sup>TH</sup> LEVEL, B-WING, I.P.ESTATE NEW DELHI – 110002

No.F.14(180)/ V.S.2023/Power/ 2434

Dated: 13/12/2623

To

The Dy. Secretary (Legislation), Question Branch, Delhi Vidhan Sabha, Old Secretariat Delhi – 110054

Sub: Un-Starred Question No.90

Sir,

Please find enclosed copy of reply of the Un-Starred Question No.90 for 18.12.2023 (100 Copies each along with a data in PDF File Format in pen drive) for your kind information and further necessary action at your end please.

Encl. As above

Yours faithfully (L.L.MEENA)

Dy. Director (Power)

Copy to:-

1. The Director, Directorate of Information and Publicity Department, Delhi Vidhan Sabha, Old Secretariat, Delhi - 110054 (150 Copies)

2. The OSD to Minister of Power, GNCTD

# विभाग का नाम :— ऊर्जा विभाग विभाग का पता :— आठवां तल, बी विंग, दिल्ली सचिवालय

अतारांकित प्रश्न संख्या—90 दिनाँक :—18.12.2023 प्रश्नकर्ता ऋतूराज गोविन्द

क्या माननीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

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क)	इसकी पूर्ण जानकारी दें	( ( ( ( ( ( ( ( ( ( ( ( ( ( ( ( ( ( (
ख)	क्या सरकार की इन तारों को हटाने की योजना है, यदि हॉ, तो ये कार्य कब तक पूरा कर लिया जायेगा, और	केवी ,33 केवी, 66केवी) / एल टी लाइस (400 वी के सिफटिंग के लिए ऊर्जा विभाग तथा शहर्र विकास विभाग की पॉलिसी है। जिसकी कॉर्प संलग्न है (संलग्नक ख)  माननीय विधायक से एच / टी लाईस की शिफटिंग से सम्बन्धित आवेदन प्राप्त होने पर सम्बन्धित बिजली वितरण कम्पनी एस्टीमेट तैयार करती हैं और ईटीसी के समक्ष निरिक्षण और अनुमोदन के लिए रखती है। ईटीसी में अनुमोदन के पश्चात सम्बन्धित डिस्कॉम उर्जा विभाग मे प्रस्ताव रखती है यदि प्रस्ताव ऊर्जा विभाग की पॉलिसी के अनुरुप है तो सम्बन्धित डिस्कॉम काम पूरा करती है और उर्जा विभाग अपनी पॉलिसी एवं नियमों के
1)	यदि नहीं, तो इसके क्या कारण है पूर्ण जानकारी दें	अनुसार फंड उपलब्ध कराता है। उपरोक्तानुसार

सूचना सक्षम प्राधिकारी से अनुमोदित है।

है (एल.एल. मीणा) उप-निदेशक (ऊर्जा) L. L. Meena Dy. Director (Power) GNCTD, Delhi Sectt. The Details are colonies pertaining to Kirari Vidhan Sabha where bare conductor are still exists is provided below:

S. No.	Name of Colony
1	AGAR NAGAR
2	BALGEET VIHAR
3	BALJEET VIHAR EXTENSION
4	BALVIR VIHAR SULTANPURI
5	BHAGYA VIHAR
6	BLOCK-C SULTANPURI
7	BLOCK-D SULTANPURI
8	DHRUV ENCLAVE
9	HARI ENCLAVE
10	HARI ENCLAVE KIRARI
11	INDER ENCLAVE
12	INDER ENCLAVE EXTENSION
13	INSTITUTIONAL AREA SULTANPURI
14	KIRARI EXTENSION
15	MADANPUR DABAS
16	MEER VIHAR
17	MOHAMADPUR MAJRI
18	MUBARAKPUR DABAS
19	MUNDIKA
20	PHASE 1 & 2 KIRARI
21	PRATAP VIHAR
22	PREM NAGAR
23	PREM NAGAR 1 & 2 SULTANPURI
24	PREM NAGAR-III
25	RAGHUWAR VIHAR
26	RATAN VIHAR SULTANPURI
27	ROHINI PHASE-3 SECTOR-21 POCKET-1
28	ROHINI PHASE-3 SECTOR-21 POCKET-2
29	ROHINI PHASE-3 SECTOR-21 POCKET-3
30	SARASWATI GURUKUL
31	SPD INDER ENCLAVE B & D BLOCK
32	SURAT VIHAR
33	VIKAS VIHAR
34	VILLAGE NITHARI
35	WEST FRIENDS ENCLAVE

L. L. Meena
Dy. Director (Power)
GNCTD, Delhi Sectt.

## GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF POWER) DELHI SECRETARIAT, 8TH LEVEL B-WING 9079

**NEW DELHI-110002** 

No: F.11 (09)/2007/Power/2609-2619

Dated: 03<sup>rd</sup> August, 2018

### ORDER

Sub: Policy on the shifting of HT (11KV, 33KV & 66KV) / LT400V) Electricity Transmission Lines posing threat to human lives -Modification of Cabinet decision No.1588 dated 09,11,2009 thereof.

The Council of Ministers, Govt. of NCT of Delhi vide decision no. 2604 dated 31.07.2018 on the subject cited above has considered and approved the following in respect of the existing policy on shifting of HT/LT-Lines:-

- In case of colonies set up under 20 point programme in the rural area, the shifting of HT/LT lines would be done through the fund of Govt. from the budget of Power Department which would provide for 100% of the cost of shifting.
- In respect of other rural areas, like Lal Dora areas and extended Lai Dora areas, the cost of shifting of HT/LT lines would also be made from the funds of Govt. from the budget of Power Department which would provide for 100% of the cost of shifting.
- In respect of farmhouses, the entire cost of shifting will be borne by iii. the affected consumers. In case of farmers other than farmhouse owners, 100% of the cost of shifting is to be borne by Govt. from the budget of Power Department.
- In respect of regularized unauthorized colonies including urbanized iv. villages and resettlement colonies, 100% of the cost of shifting is to be borne by Govt, from the budget of Power Department.
- In case of HT/LT lines passing through Government Institutions, public authority buildings, schools, hospitals, colleges of public nature and

which are owned by the government, 100% of the funding would be met by the concerned department/ agency for shifting of the lines.

- In case of private institutions of a public nature like educational and Vİ. health institutions etc., 100% of the cost of shifting is to be borne by the concerned institution.
- Scope of the policy of HT/LT lines will include the HT transmission lines VII. of 11KV, 33KV as well as 66KV and LT lines of 400V.

(Sudhir Sharma) Dy. Secretary (Power)

# Copy to: -

- 1. Pr. Secretary to Lt. Governor, Delhi.
- 2. Spl. Secretary to the Chief Minister, Delhi.
- 3. Council of Ministers, GNCTD
- 4. All MLAs, GNCTD
  - 5. SO to Chief Secretary, GNCTD
  - 6. Addl. Chief Secretary, GNCTD
  - 7. All Pr. Secretaries / Secretaries, GNCTD
  - 8. Pr. Secretary (UD), GNCTD
  - 9. Secretary, DERC
  - 10. Dir (0), DTL
  - 11. CEOs, BRPL, BYPL & TPDDL

# GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF POWER) DELHI SECRETARIAT 8th LEVEL, B-WING, I.P.ESTATE NEW DELHI - 110002

Nc-F.11(26)/2014/Power/575

Dated: 22-3-2023

#### ORDER

Sub: Policy on the shifting of HT (11KV, 33KV & 66KV) / LT(400V) Electricity Transmission Lines posing threat to human lives — Modification of Cabinet decision No.2604 dated 31.07.2018 thereof.

The Council of Ministers, Govt. of NCT of Delhi vide Decision No.3105 dated 07.02.2023 has considered and approved the following in respect of the existing policy No. F.11(09)/2007/Power/2609-2619 dated 03.08.2018 on shifting of HT/LT Electricity Transmission Lines posing threat to human lives:

- The clause-V of existing policy of shifting of HT/LT lines dated 03.08.2018 has been modified to the following extent:
  - In case of HT/LT lines passing through Government Institutions, public authority buildings, public schools, public hospitals, colleges of public nature and which are owned by the government, 100% of the funding would be borne by the Power Department GNCTD (under intimation to the land-owning agency concerned) in order to avoid further causalities for shifting of the lines, subject to the condition that 'No Objection Certificate' has been obtained from the concerned land-owning agency for undertaking such work of shifting of lines.
- A new clause in existing policy of shifting of HT/LT line dated 03.08.2018 has been added:

The Expert Technical Committee (ETC) would assess the proposals of shifting of HT/LT lines and certify that the existing electric line proposed for shifting case threat to human lives.

(L.L.Meena) Dy. Director (Power)

### Copy to:

- The Pr. Secretary to Hon'ble Lt. Governor, Delhi.
- Addl. Secretary to Hon'ble Chief Minister, Delhi
- Council of Ministers, GNCTD.
- 4 All MLAs, GNCTD
- S OSD to Chief Secretary, Delhi.
- 6. Ali Addl. Chief Secretary/ Pr. Secretary/ Secretary, GNCTD
- 7 Secretary (UD), GNCTD
- 8 Secretary, DERC
- 9 Director (Opr.),DTL
- 10. Chairman, ETC/ G.M. (Planning), DTL
- CEO-BRPL, CEO-BYPL, CEO-TPDOL

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# GOVERNMENT OF NCT OF DELHI DEPARTMENT OF URBAN DEVELOPMENT (UNAUTHORISED COLONIES CELL) 10<sup>TH</sup> LEVEL, 'C' WING, DELHI SECRETARIAT, NEW DELHI-110002

No.F.627//UC/UD/2012/ 1609-/617 Dated: 28-9-20/8

# ORDER

Subject: Policy on shifting of HT/LT Lines in Unauthorised Colonies; Cabinet Decision No.2604 dated 31.07.2018, reg.

The Council of Ministers, considering the note of Secretary (Power), vide the Cabinet Decision No.2604 dated 31.07.2018, has approved the Policy of shifting of HT/LT lines by extending the scope thereof so as to include the shifting of HT 66KV electricity transmission lines in the existing Policy of 11KV & 33KV HT lines and also that the projects of shifting of HT/LT lines will be considered in all the Unauthorised Colonies. In lines with the Cabinet Decision No.2604 dated 31.07.2018, the order of Urban Development Department dated 28.06.2016 also stands ratified.

Pursuant to the Cabinet Decision No.2604 dated 31.07.2018, the modalities for processing the proposal of shifting of HT/LT lines would, henceforth, be governed as follows:-

- The proposal for shifting of HT (11KV, 33KV &66KV)/LT400V lines in un-authorised colonies will be funded by Urban Development Department under the Services in Un-authorised Colonies."
- The projects of shifting of HT/LT lines will be considered in all the un-authorised colonies in terms
  of the Development Guidelines/orders as are applicable and issued from time to time.
- The Hon'ble MLAs will send specific proposal to Power Department. The Power Department will
  obtain technical feasibility report along with the estimates from DISCOM concerned and make
  their recommendations to the UD Department.
- 4. The UD Department will release funds to Power Department for execution of the scheme/Project as per their recommendations.

CD No. - 021402124/ D

Deputy Secretary (UC)

F.No. 627/UC/UD/2012/ Copy to:-

1. All MLA's

2. Pr. Secretary to Lt. Governor

Dated: 28-9-20

Dy. Director (Power)
GNCTD, Delhi Sectt.